

the country are classified as per Indian standards into five zones I to V in increasing order of severity. The Narora Site is located in seismic zone III. The plant has been designed and constructed to meet the seismicity associated with the site.

(c) The project was sanctioned in 1974. The first unit achieved critically in March 1989 and second unit is scheduled to achieve critically in May, 1990.

Installed capacity of Kalpakkam Atomic Power plant

1727. SHRI PASUMPONTHA KIRUT-TINAN:

SHRI S. VIDUTHALAI VIRUMBI:

Will the PRIME MINISTER be pleased to state:

(a) what is the total installed capacity of the Kalpakkam Atomic Power Plant; and

(b) what is the actual production of this unit?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND THE MINISTER OF STATE IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRI K. R. NARAYANAN): (a) The Installed capacity of Madras Atomic Power Station as Kalpakkam is 470 MWe (Gross) consisting of two units each of 235 MWe.

(b) The actual generation from the units varies from year to year. During the financial year 1988-89, the two units together generated 2048 million Kwh. of electricity.

Criteria for purchase of medicines/medical equipment for army hospitals

1728. SHRIMATI BIJOYA CHAKRAVARTY:

SHRI ASHOK NATH VERMA:

Will the Minister of DEFENCE be pleased to state

(a) what are the criteria laid down for purchase and enlistment of manufacturers/distributors for medicines, Hospital equipments and other Medical items for various Army Hospitals in the country;

(b) whether the Director General of Armed Forces Medical Services and other authorities purchases medicines, Hospital equipments and other Medical items through tenders or annual Rate Contract or through negotiations; and

(c) the names of the Medicines and other articles suppliers approved and rejected, reasons partywise and itemwise and period of contract; terms annual quantity allocated partywise and itemwise during the last one year as on date?

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE PRODUCTION AND SUPPLIES IN THE MINISTRY OF DEFENCE (SHRI CHINTAMAN PANIGRAHI): (a) and (b) The procedure is as follows:—

(i) The Directorate General of Supplies and Disposals, after verifying the capacity and quality through the Directorate General of Quality Assurance, registers manufacturers and suppliers for various items. Sometimes, Annual Rate Contracts are also concluded by the Director General of Supplies and Disposals with selected firms.

(ii) The requirements of Army hospitals for a year are ascertained through "Annual Provision Review" and the required items are generally procured through the Directorate General of Supplies and Disposals at rates finalised by them or where annual rate contracts are available, by the Director General Armed Forces Medical Services or others declared as Direct Demanding Officers by the DGS&D for placement of supply orders direct.

(iii) Some financial powers stand delegated to the Director General of Armed Forces Medical Services and the Armed Forces Medical Stores' Depots. For purchase of medicines and equipment